

**Central Administrative Tribunal  
Principal Bench, New Delhi**

OA No.3788/2016

New Delhi this the 10<sup>th</sup> day of November, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)**  
**Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

Vaishali  
Aged about 28 years  
Guest Teacher  
D/o Shri Attar Singh  
R/o M-68, 3<sup>rd</sup> Floor  
Sri Niwas Puri, New Delhi – 110 065. ... Applicant

(By Advocate: Shri Ajesh Luthra)

VERSUS

1. Govt. of NCT of Delhi  
Through its Chief Secretary  
I.P.Estate, 5<sup>th</sup> Floor  
Delhi Sachivalaya, New Delhi.
2. Directorate of Education (GNCT of Delhi)  
Through its Director  
Old Secretariat, Delhi – 110 054.
3. The Joint Director (Planning)  
Directorate of Education  
1<sup>st</sup> Floor, Patrachar Vidyalaya Building  
Timarpur, Delhi – 110 054.
4. The Deputy Director (Education)  
GNCT of Delhi  
South-East Zone, C-Block  
Defence Colony, New Delhi. ... Respondents

**ORDER** (Oral)

**Mr. V. Ajay Kumar, Member (J):**

Heard the learned counsel for the applicant.

2. The applicant, who worked as Guest Teacher under the respondents, filed the present OA seeking the following reliefs :-

- “(i) hold and declare that the applicant has wrongly been denied engagement/appointment as Guest Teacher-TGT (English) for

the academic year 2016-2017 with accord of all consequential benefits including monetary benefits;

- (ii) hold and declare that the applicant has wrongly been denied consideration and engagement/appointment as Guest Teacher/TGT (Social Science) and PGT/Lecturer (Pol. Sc.) for the academic year 2016-2017 with accord of all consequential benefits, including monetary benefits;
- (iii) direct the respondents to further consider and appoint the applicant as Guest Teacher TGT (English) for the remaining year/academic session 2016-2017 and onwards/next years;
- (iv) award costs of the proceedings; and
- (v) Pass any order/relief/direction(s) as this Hon'ble Tribunal may fit and proper in the interests of justice in favour of the applicant."

3. It is submitted that the applicant has made a representation vide Annexure A/3 dated 13.07.2016 followed by number of reminders ventilating her grievances to the respondents, however, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of, at the admission stage without going into the merits of the case, by directing the respondents to consider the aforesaid representation dated 13.07.2016 of the applicant and pass appropriate reasoned and speaking order within 30 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of this OA, be enclosed to this order.

**(Dr. Birendra Kumar Sinha)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

/uma/